

F.No. A-12026/02/2011-Ad.IC (CESTAT)
 Government of India
 Ministry of Finance
 Department of Revenue

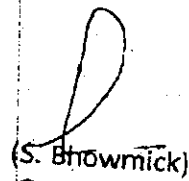
New Delhi, Dated 31.03.2016

ORDER

The President is pleased to declare Sh. M.V. Ravindran, Member (Judicial), Customs, Excise and Service Tax Appellate Tribunal as Head of Department for the said Tribunal under S.R. 2(10) as well as under Rule 13(2) of the Delegation of Financial Powers Rules, 1978, with immediate effect, till a regular President, CESTAT joins or until further orders, whichever is earlier.

2. The above delegation of powers is subject to the provisions of Rule 13(4) of the Delegation of Financial Power Rules, 1978 and the delegation of powers is subject to the further condition that no powers in transfer and posting of the Members of the Tribunal will be exercised by him as Head of the Department.

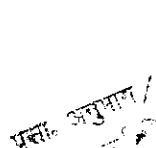
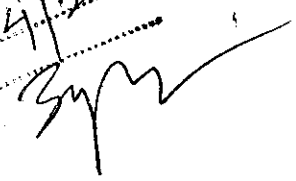
3. This issues with the concurrence of Finance Division of this Ministry as conveyed vide their Dy. No.407/2016-IFU-III dated 31.3.2016.


 (S. Brownick)

Under Secretary to the Govt. of India
 Tel. No. 23095359

Copy to:

1. Sh. M.V. Ravindran, Member (Judicial), CESTAT.
2. Registrar, CESTAT, R.K. Puram, New Delhi with the request to circulate this order to all the Benches of CESTAT.
3. PPS to FM/MOS(R)/ Revenue Secretary/ JS(R)/F.A. (Finance).
4. PPS to Chairman, CBEC/ Members, CBEC.
5. Pay and Accounts Officer, Ministry of Finance, Department of Revenue, New Delhi.
6. Office Order folder.

For:  / Admin Officer
 Director, CESTAT New Delhi
 01/3
 14/2016


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Dr/M

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